Joint Inspection Report on M/s. Venkata Narayana Active Ingredients Private Limited (Formerly M/s. Nutra Specialities Pvt. Limited) Situated at Sy No.69, Chandrapadiya Village, Vinjumur Mandal, SPSR Nellore District In Connection to the complaint Registered vide O.A. 144 of 2020 Before the Hon'ble National Green Tribunal, New Delhi based on complaint by email from Sri Vemuri Bhaskar Rao

Facts of case :

The Hon'ble National Green Tribunal, New Delhi registered O.A. 144 of 2020 based on complaint from Sri Vemuri Bhaskar Rao through email against M/s. Venkatanarayana Active Ingredients Private Limited (formerly M/s. Nutra Specialties Pvt. Ltd),_Sy No.69, Chandrapadiya Village, Vinjumur Mandal, SPSR Nellore District.

Allegations of the complainant :

1. M/s. Venkata Narayana Active Ingredients Private Limited was established in the year 2007 for extraction of Tobacco Oil and within a short span of time, converted its line of activity to a bulk drug chemical unit near Chandrapadia Village (0.3 km), Vinjumur Mandal, SPSR Nellore District.
2. The industry is purchasing water from nearby Agricultural bore-wells and some of the farmers stopped agriculture and supplied water to the industry for their livelihood. The farmers are getting electricity at free of cost from the AP Govt. and selling water for commercial purposes.
3. The industry is using leased borewells 24 hrs to draw the water using electricity from factory along with the Govt. free power supply of 9 hrs.
4. The industry is increasing the existing production capacity from 142 TPA to 500 TPA, which may damage ground water table and even drinking water also. Nearby borewells dried-up and plantation was damaged heavily the past few years.
5. This activity is in violation of environmental norms resulting in fast depletion of ground water.
6. There is violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as the unit is being operated without the requisite consent under the said Acts. The unit is causing water and air pollution.

S. Nagaraju

ENVIRONMENTAL ENGINEER (FAC)
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

Hon'ble NGT directions vide order dated 27.11.2020 :

The Hon'ble NGT, Principle bench, New Delhi directed "the above allegations need to be looked into by the A.P. Pollution Control Board and District Magistrate, Nellore and action taken as per Law. A factual and action taken report may be furnished within one month to the Hon'ble NGT. The nodal agency for coordination and compliance will be APPCB" vide order dated 27.11.2020 in OA No.144/2020.

Action taken in compliance to the Hon'ble NGT directions :

Subsequent to the Hon'ble NGT order, the Member Secretary, APPCB, Vijayawada has nominated Environmental Engineer, Regional Office, Nellore to represent APPCB for Joint inspection and instructed to take up the matter with the District Collector, SPSR Nellore District vide Memo dated 10.12.2020.

A joint inspection committee was constituted by the Collector & District Magistrate, SPSR Nellore district comprising with the following officials to verify the allegations made by the complainant :

1. The Superintendent Engineer, APSPDCL.
2. The Deputy Director, Ground Water Department, Nellore.
3. The Tahsildar, Vinjamur Mandal, SPSR Nellore District.
4. The Deputy Chief Inspector of Factories, Nellore.
5. The Environmental Engineer, Regional Office, Nellore.

Observations of the Joint inspection committee :

The Committee comprising with the officials of the Dy. Chief Inspector of Factories, Nellore; the Deputy Director, Ground Water & Water Audit Department, Nellore; the Tahsildar, Vinjamur; the Executive Engineer (Operations), APSPDCL, Kavali & the EE (FAC), APPCB, RO, Nellore have inspected the industry and nearby bore wells on 07.01.2021 to ascertain the facts on the allegations made by Sri Vemuri Bhaskar Rao against M/s. Venkatanarayana Active Ingredients Private Limited.

During inspection, it was observed and ascertained the following :

1. M/s. Venkata Narayana Active Ingredients Private Limited (formerly M/s. Nutra Specialties Pvt. Ltd.,) is operating a bulk drugs manufacturing industry situated at Sy.No.69, Chandrapadiya Village, Vinjamur Mandal, SPSR Nellore District.
2. The Chandrapadiya village is existing at a distance of about 300 mtrs from the industry.

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Regional Office
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3. The officials of Ground Water department have inventoried a total of 7 bore wells, including 2 bore wells belongs to the industry and 3 agricultural bore wells of Sri Vemuru Bhaskar Rao and 2 bore wells of Sri Nageswara Rao. The total depth of the bore wells ranges from 70 to 90 mtrs, and the present depth of water levels ranges from 7.43 to 11.65 mtrs below ground level.

4. A pumping test was conducted for 180 minutes (3 hours) by choosing the bore wells of the industry as pumping wells, and the surrounding agriculture wells as observation wells. The change in the depth of water level (drawdown) in the agricultural bore wells of Sri Vemuri Bhaskar Rao and Nageswara Rao in response to the pumping of bore wells in the industry is measured throughout the pumping period to know the impact. The static water levels in the observation wells before pumping are in the range of 7.43 mtrs to 11.65 mtrs after 180 minutes of pumping the water levels in the observation wells remained almost constant without any abrupt decrease, which indicates that the influence is negligible or nil.

5. No pipeline arrangement was observed from the industry to nearby agricultural bore wells for supply of water for industrial usage. The industry is drawing water from their own bore wells (Two) located within the premises and the industry is not purchasing water from outside.

6. The committee contacted the petitioner Sri Vemuru Bhaskar Rao over telephone and he informed that he is residing at Hyderabad and having about Ac.9.0 of agricultural lands towards North Side of the industry on his wife name. He also informed that at present they are getting sufficient water from their agriculture borewells due to the recent heavy rains in that area and the industry is not purchasing water from outside agricultural bore wells.

7. **<u>ECs & Consent status</u> : <u>Consent obtained under the provisions of of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from Pollution Control Board and from the MoEF&CC, GOI under Environment (P) Act,1984</u>**

   - The industry obtained Consent for establishment (CFE) in name of M/s. Nutra Specialities Pvt. Ltd., from the Board vide order dt. 24.05.2006 to manufacture Solanesol-100 Kgs/month.

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- The industry obtained CFE for expansion from the Board vide order dt.14.03.2007 for manufacturing of additional 8 Nos. of products.
- The industry obtained Environmental Clearance from the Ministry of Environment, Forest & Climate Change, Govt. of India vide EC order dated 02.02.2009 for expansion of bulk drug manufacturing unit with production capacity from 62 TPA to 142.32 TPA.
- The industry obtained CFE for expansion from the Board vide order dt.24.04.2010 to produce 15 Nos. of bulk drug products with a total production capacity of 36 TPA.
- The industry obtained CFE vide order dated 18.02.2012 for change of product mix without increase in pollution load and no increase in production capacity to produce 14 nos of bulk drug products with a total production capacity of 36 TPA.
- The industry obtained CFE vide order dated 08.02.2017 to manufacture various bulk drugs of 142.32 TPA.
- The industry obtained CFE for change of product mix vide order dt.08.02.2018 to manufacture 31 Nos. of bulk drugs with total production capacity of 395.25 Kgs/day or 142.32 Tons per Annum.
- The name of the industry has been changed from M/s. Nutra Specialties Pvt. Ltd to M/s. Venkata Narayana Active Ingredients Private Limited in the month of August, 2018.
- The industry obtained CFE for change of product mix vide order dt.17.09.2018 to manufacture 35 Nos. of bulk drugs with total production capacity 395.25 Kgs/day or 142.32 Tons per Annum.
- The industry obtained CFE vide order dt.27.09.2019 for change of product mix by arranging the products in Group A & Group B. The Group A will be remain same with existing 35 products and in Group B, 12 products will be existing products and added three more products without any increase in overall consented production capacity of 395.29 Kgs./day or 142.32 TPA. As per CFE order, the industry shall produce any one group either Group A or Group B at any point of time. But, the industry is not yet started operations of this product mix.
- Subsequently, the industry obtained CFO for expansion / change of product mix.

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- The industry obtained Consent for Operation (CFO) vide order dt.14.12.2018, for which the industry obtained CFE for change of product mix vide order dt.17.09.2018 to manufacture 35 Nos. of bulk drugs with total production capacity 395.25 Kgs/day or 142.32 Tons per Annum with validity up to 31.03.2021.
- Recently, M/s. Venkata Narayana Active Ingredients Private Limited has obtained Environmental Clearance from State level Environment Impact Assessment Authority (SEIAA), AP vide order dated 08.12.2020 for the expansion of the production capacity from 142.32 Tons per Annum to 500 Tons per Annum.

8. **Manufacturing process**: The process involves synthesis of various raw materials followed by multiple process operations such as extraction, distillation, centrifuging/ filtration, drying etc.

At present, the factory is producing 11 Nos. of products out of total consented products Viz., (1) Allyl Isopropyl Acetyl Urea, (2) Tetracaine Hydrochloride, (3) Levetiracetam (4) Risperidone, (5) Lacosamide, (6) Vildagliptin, (7) Moxifloxacin Hydrochloride, (8) Voglibose, (9) Olmesartan Medoxomil, (10) Linagliptin & (11) Warfarin Sodiumare. As per the records, during last six months i.e. from July 2020 to December 2020, the industry manufactured 11 Nos. of consented products and the industry manufactured an average of 185.76 Kg/day against the permitted capacity of 395.29 Kgs./day. The production quantity was within the permitted capacity.

9. **Water Consumption:**

The source of water for the industry is Ground water i.e., borewells within the premises. The permitted water consumption details as per Consent order is as follows:

S.No.	Purpose	Quantity
1	Processing, whereby water gets polluted and the pollutants are not easily bio-degradable	13.80 KLD
2	Industrial Cooling	100.0 KLD
3	Boiler Feed	42.0 KLD
4	Domestic	8.0 KLD
5	Gardening purpose	10.0 KLD
	Total	**173.80 KLD**

The industry is drawing water from their Two bore wells located within the premises.

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10. **Waste water generation & treatment** :

The industry is segregating effluents into Low TDS Process Effluent & High TDS Process Effluent and treating the two streams separately.

Treatment of low TDS Process Effluents (46.8 KLD) (i.e Boiler blow down – 11.8 KLD, Cooling Tower Blow down – 35 KLD)

The low TDS effluents is being treated in ETP of capacity 100 KLD consisting of collection tank -1 &2, flocculation tank, primary clarifier, aeration tank, secondary clarifier, buffer tank, lamella clarifier, sand filters, storage tank. The treated effluents are being further treated in the RO Plant of capacity 7 KL/hr. RO permeate is being recycled and RO rejects is being sent to MEE.

Treatment of High TDS Process Effluents (14.23 KLD) (i.e. process & washings):

The High TDS effluent is being sent to stripper (2 x 1KL/hr) for organics recovery. The stripped effluents further sent to MEE of capacity 3 KL/hr for evaporation. The condensate from MEE is being sent to ETP for further treatment and the concentrate is being sent to ATFD (500 ltrs/hr). The ATFD salts are being sent to TSDF.
The industry provided flow meter & web camera at the inlet of MEE & ETP and connected to APPCB & CPCB website.

Domestic Effluents (6.0 KLD): The industry has constructed STP of 60 KLD consisting of collection tank, primary clarifier, aeration tank, sludge settling tank, secondary clarifier, multi-grade filter, activated carbon filter, lamella clarifier, sand filters, storage tank. The treated effluents are being further treated in the RO Plant of capacity 7 KL/hr. RO permeate is being recycled and RO rejects is being sent to MEE.

The industry has installed new Effluent Treatment Facility with mechanical vapor recompression system followed by salt generation system of 8 KL/hr capacity. The trail run of the new Effluent Treatment Facility is under progress

During inspection, no effluent discharges were observed outside the industry premises.

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Regional Office
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11. **Air Pollution:**

The industry is having Two Nos. of 4.0 TPH capacity boilers each and is using Biomass briquettes as a fuel to the boilers. The industry has provided dust collector to one boiler and bag filter to the another boiler as air pollution control equipment and provide common stack of height 30 mtrs.

The industry has provided Two Nos. of double stage scrubbers for control of process emissions and provided online PH meter with data logger. The industry provided online VOC analyzer and connected to APPCB & CPCB websites

The industry has provided Two Nos. of Continuous Ambient Air Quality Monitoring (CAAQM) stations to monitor Ambient Air Quality parameters such as Particulate Matter, SO_2 & NO_x and connected to APPCB website. **As per the monitoring data, there is no exceedance of standards were observed for the last six months as per norms stipulated.**

12. **Solid Waste** :

The industry is disposing ETP sludge & MEE salts to TSDF for land fill. The Spent carbon, Stripper distillate, mixed solvents, solvent residues & organic residues are hazardous wastes, which are disposing to cement plants for co-processing through preprocessor.

Action taken by the APPCB (Board):

Earlier, the industry was reviewed before the Task Force at Board Office, Vijayawada for non-compliance of the Board's directions and issued certain directions to the industry vide order dated 03.01.2017. The Board issued Stop production order to the industry on 18.08.2020 for non-compliance of CFO conditions. Subsequently, the Board office has issued revocation of Stop production order to the industry on 08.09.2020 duly stipulating certain directions for compliance.

Conclusions:

1. The industry is not receiving water from outside agriculture bore wells and drawing water from their Two bore wells located within the premises.

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A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

2. No depletion of ground water and influence to the nearby agriculture bore wells were observed due to drawing of water by the industry from their bore wells located in the industry premises.
3. The committee contacted the petitioner Sri Vemuru Bhaskar Rao over telephone and he informed that at present they are getting sufficient water from their agriculture borewells due to the recent heavy rains in that area and the industry is not purchasing water from outside agricultural bore wells.
4. Provided Zero Liquid Discharge system for treatment of effluents and no effluent discharges were observed outside the industry premises..
5. As per the records, during last six months i.e. from July 2020 to December 2020, the industry manufactured 11 Nos. of consented products and the industry manufactured an average of 185.76 Kg/day against the permitted capacity of 395.29 Kgs./day. The production quantity was within the permitted capacity.
6. The industry has obtained Environmental Clearance from State level Environment Impact Assessment Authority (SEIAA), AP vide order dated 08.12.2020 for the expansion of the production capacity from 142.32 Tons per Annum to 500 Tons per Annum.
7. The industry obtained CFE & CFOs from the A.P. Pollution Control Board for manufacturing of bulk drugs under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

K. Bhaskar Reddy,
Executive Engineer(OP)
APSPDCL, Kavali.

V.R. 23/1/21
M. Sudhakar Rao
Tahasildar,
Vinjamur Mandal

R. Sobhan Babu
Deputy Director
Ground Water & Water Audit department. Nellore

27/01/2021
N. Siva Sankar Reddy,
Dy. Chief Inspector of Factories (FAC), Nellore

G. Nagi Reddy
Environmental Engineer (FAC),
APPCB, RO, Nellore

ENVIRONMENTAL ENGINEER(FAC)
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

Item No.03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 144/2020

Bhaskar Rao Vemuri Applicant

Versus

State of Andhra Pradesh Respondent

Date of hearing: 27.11.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

ORDER

1. Grievance in this application is against converting a Tobacco oil extraction factory into a bulk drug chemical unit near Chandrapid Village, Vinjamur Mandal, Nellore District, Andhra Pradesh. The unit is purchasing water from agricultural bore-wells. The farmers get electricity free of cost from AP Govt. but sell water for commercial purposes. This activity is in violation of environmental norms resulting in fast depletion of ground water. There is violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as the unit is being operated without the requisite consent under the said Acts. The unit is causing water and air pollution.

2. The above allegations need to be looked into by the Andhra Pradesh State PCB and the District Magistrate, Nellore and action taken as per law. The nodal agency for coordination and compliance will be the Andhra Pradesh State PCB.

I. Nand Reddy

ENVIRONMENTAL ENGINEER (FAC)
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

A factual and action taken report may be furnished within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 09.02.2021.

A copy of this order, along with a copy of the complaint be forwarded to the Andhra Pradesh State PCB and the District Magistrate, Nellore by email for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

November 27, 2020
Original Application No. 144/2020
AB

ENVIRONMENTAL ENGINEER(FAC)
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No-33-26-14D/2. Near Sunrise Hospital
Pushpa Hotel Center, Chalamavari Street, Kasturibaipet, Vijayawada-520010
Website : www.pcb.ap.gov.in
E-mail : hopcblegal@gmail.com

Memo.No. 144/APPCB/Legal/NGT/2020- Dt:10.12.2020

Sub:- NGT Case – OA. No. 144 of 2020 - Tribunal order dt. 27.11.2020 – Nomination to Joint Committee - Reg.

Ref:- Hon'ble NGT Order dt.27.11.2020 in O. A. No. 144 of 2020 (Copy enclosed) received by email on 04.12.2020 .

***

It is to inform that Hon'ble NGT, New Delhi registered O.A. 144 of 2020based on a compliant received by email from Sri Vemuri Bhaskara Rao against M/s Venkata Narayana Active Ingredients Pvt Ltd, a bulk drug unit at Chandrapadia Village, Vinjamuru Mandal, Nellore District.

The Hon'ble NGT vide order dated 27.11.2020 directed that the allegations in the complaint need to be looked into by APPCB and the District Magistrate, Nellore and action taken as per law. The nodal agency for coordination and compliance will be APPCB.

The Environmental Engineer, Regional Office, Nellore is nominated to represent APPCB and he is instructed to take up the matter with the District Collector and ensure that the report is filed well before the due date. Copy of the report shall be communicated to Board Office.

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తేది 23/12/2020

Encl: a/a

MEMBER SECRETARY 3/3

To,
The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office,
Nellore.

Copy to JCEE, ZO, Vijayawada with a direction to review the matter with Regional office about filing of the Report in NGT in time.

23/12/20

ENVIRONMENTAL ENGINEER(FAC)
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

12

Dated 02.01.2021

Collector / Sir

Sub : APPCB –RO, Nellore – Complaint filed before the Hon'ble NGT, New Delhi by Sri Vemuri Bhaskara Rao against M/s. Venkata Narayana Active Ingredients Private Limited situated at Sy. No.69, Chandrapadiya (V), Vinjamur (M), SPSR Nellore District in OA No.144/ 2020 – Hon'ble NGT order dated 27.11.2020 – Nomination to Joint committee & to fix up date for Joint inspection – Requested – Submitted - Reg.

Ref : 1. Hon'ble NGT order dated 27.11.2020 in OA No.144 of 2020.
2. APPCB Memo No.144/APPCB/ Legal/NGT/2020 dated 10.12.2020.

* * *

1. With reference to the above, it is to submit that the Hon'ble National Green Tribunal, New Delhi registered O.A. 144 of 2020 based on complaint by email from Sri Vemuri Bhaskar Rao against M/s. Venkatanarayana Active Ingredients Private Limited (formerly M/s. Nutra Specialties Pvt. Ltd), a bulk drug unit situated at Sy. No.69, Chandrapadiya (V), Vinjamur (M), SPSR Nellore District.

2. It is further submitted that the complainant Sri Vemuri Bhaskhar Rao in the petition alleged that "Converting a Tobacco Oil extraction factory into a bulk drug chemical unit near Chandrapadia Village, Vinjumur Mandal, SPSR Nellore District. The industry is purchasing water from Agricultural bore-wells. The farmers get electricity free of cost from AP Govt but sell water for commercial purposes. This activity is in violation in environmental norms resulting in fast depletion of ground water. There is violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as the unit is being operated without the requisite consent under the said Acts. The unit is casting water and air pollution"

'A' 3. In this regard, it is to submit that Hon'ble NGT, New Delhi directed that "the above allegations in the complaint need to be looked into by APPCB and the District Magistrate, Nellore and action taken as per Law. The nodal agency for coordination and compliance will be APPCB. **A factual and action taken report may be furnished within one month**" vide order dated 27.11.2020 in O.A. No.144 of 2020. Subsequent to the Hon'ble NGT order, the Member Secretary, APPCB, Vijayawada has nominated Environmental Engineer, Regional Office, Nellore to represent APPCB for Joint inspection duly instructed to take up the matter with the District Collector, SPSR Nellore District vide Memo dated 10.12.2020.

'B'

'C' 4. A brief note on M/s. Venkatanarayana Active Ingredients Private Limited is herewith enclosed for kind perusal.

ENVIRONMENTAL ENGINEER(FAC)
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

5. In this regard, a joint inspection committee may be constituted comprising with the following concerned officials to verify the allegations represented in OA No.144 of 2020 :-

    1. The Superintendent Engineer, APSPDCL.
    2. The Deputy Director, Ground Water Department, Nellore.
    3. The Tahsildar, Vinjamur Mandal, SPSR Nellore District.
    4. The Deputy Chief Inspector of Factories, Nellore.
    5. The Environmental Engineer, Regional Office, Nellore.

6. In view of the above, orders are solicited from the District Collector, SPSR Nellore District for constitution of Joint committee and to fix up the date for conducting Join Inspection, so as to submit report within due date in compliance to the Hon'ble NGT order dated 27.11.2020.

Submitted for order at Para No.5 & 6

2/1/21

DISTRICT COLLECTOR
SPSR NELLORE DISTRICT

ENVIRONMENTAL ENGINEER(FAC)
APPCB, RO, NELLORE.

ENVIRONMENTAL ENGINEER(FAC)
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

14

Office Note Continued

Dated 23 .01.2021

Collector / Sir

Sub : APPCB –RO, Nellore – Complaint filed before the Hon'ble NGT, New Delhi by Sri Vemuri Bhaskara Rao against M/s. Venkata Narayana Active Ingredients Private Limited situated at Sy. No.69, Chandrapadiya (V), Vinjamur (M), SPSR Nellore District in OA No.144/ 2020 – Hon'ble NGT order dated 27.11.2020 – Joint Inspection conducted – Report – Submitted - Reg.

Ref :
1. Hon'ble NGT order dated 27.11.2020 in OA No.144 of 2020.
2. APPCB Memo No.144/APPCB/ Legal/NGT/2020 dated 10.12.2020.
3. Joint inspection committee constituted vide Note orders of the District Collector, SPSR Nellore District on 02.01.2021.
4. Joint inspection conducted on 07.01.2021.

* * *

Submitted

Kindly pursue Para Nos. 1 to 6 of the Note orders dated 02.01.2021

7. In continuation to the references cited above, it is to submit that the Joint inspection committee comprising with the officials of the Dy. Chief Inspector of Factories, Nellore; the Executive Engineer, Ground Water & Water Audit Department, Nellore; the Tahsildar, Vinjamur; the Junior Engineer (Operations), APSPDCL & the EE (FAC), APPCB, RO, Nellore have inspected M/s. Venkatanarayana Active Ingredients Private Limited (formerly M/s. Nutra Specialties Pvt. Ltd), a bulk drug unit situated at Sy. No.69, Chandrapadiya (V), Vinjamur (M), SPSR Nellore District and nearby bore wells on 07.01.2021 in compliance to the Hon'ble National Green Tribunal, New Delhi order dated 27.11.2020 registered in O.A. 144 of 2020 based on the complaint through email from Sri Vemuri Bhaskar Rao.

8. It is further submitted that the joint inspection committee verified the allegations made in the complaint and prepared a report. The copy of the report is herewith enclosed for kind perusal & approval for onward submission to the Hon'ble NGT, New Delhi.

Submitted for order at Para No.8.

23/1/21

DISTRICT COLLECTOR
SPSR NELLORE DISTRICT

ENVIRONMENTAL ENGINEER(FAC)
APPCB, RO, NELLORE.

ENVIRONMENTAL ENGINEER (FAC)
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Regional Office
NELLORE